

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF ULTIMO FABRICS PRIVATE
LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	ULTIMO FABRICS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	20/10/2015
3.	Authority under which corporate debtor is incorporated / Registered	Ministry of Corporate Affairs-Register of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74110MH2015PTC269395
5.	Address of the registered office and principal office (if any) of corporate debtor	3 rd Floor, Todi Estate, Above Post Office, Sun Mill Compound, Lower Parel, Mumbai City Mh 400013 Indi
6.	Date of closure of Insolvency Resolution Process	21/09/2021
7.	Liquidation commencement date of corporate debtor	Order Pronounced on 21/09/2021, email received from RP on 14/10/2021 intimating about the liquidation order
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Mrudula Brodie, Registration No: IBBI/IPA-001/IP/P-01702/2019-2020/12681
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Office N0. A-403, Silver Estate appt, Raghukul Creation, Manish Nagar, Nagpur-440015 Email Id: camrudulkejdiwal@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: Office N0. A-403, Silver Estate appt, Raghukul Creation, Manish Nagar, Nagpur-440015 Email Id: liquidation.ultimofabrics@gmail.com
11.	Last date for submission of claims	13/11/2021 (order received through email intimating commencement of Liquidation from RP on 14/10/2021)

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of liquidation of the **M/s Ultimo Fabrics Private Limited** on **21/09/2021**, order received through email from **RP on 14/10/2021** of liquidation under section 33 of the Code.

The stakeholders of **M/s Ultimo Fabrics Private Limited** are hereby called upon to submit their claims with proof on or before 13/11/2021 (30 days period reckoned from the Order Received date i.e 14/10/2021) to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



:MRUDULA BRODIE
LIQUIDATOR

Regd no- **IBBI/IPA-001/IP/P-01702/2019-2020/12681**

Date: 17/10/2021

Place : Nagpur